

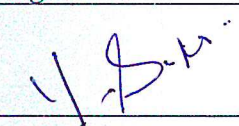

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER - JUDICIAL
HON'BLE DR. BINOD KUMAR SINHA, MEMBER - TECHNICAL

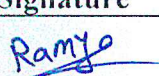
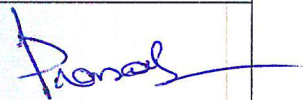

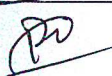
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 28.01.2020 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA. No. 28 & 47/2020 in CP. No. 810/241/HDB/2019
NAME OF THE COMPANY	TCI Finance Limited
NAME OF THE PETITIONER	Neera Agarwal & 2 others
NAME OF THE RESPONDENT	TCI Finance Limited & 11 others
UNDER SECTION	Sec 241 of the Companies Act, 2013

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Y. Suryanarayana	Adv	9849866576	
Sankar Sundarajan	R9		
Sabin Chakraborty	R10 Adv	9949034005	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
C.V. Natasimham M.R. Sree Ramya	Adv for R1 & R6	9492202233	
DVAS Rai Prasad	Adv R-7	9440236074	
Avinash Desai TPS Harsha	Adv R2	9908888234 3493920888	
Pranod Malgi	Adv R3 & R5 R4 & R8	8498042805	

ORDER

Counsel for the Petitioner present. Counsels for R1, R2, R3, R4, R5, R6, R7, R9 & R10 are present. Counsel for R8 prayed time for filing vakalat. No representation on behalf of R11 & R12. At request of all the Respondents, time is enlarged for filing counter with a direction to furnish copy of the same to the other side on or before next date of hearing. Counsel for R2 stated that they filed IA No.47/2020 and reported ready to make submissions in relation to the maintainability of the CP. He is directed to file counter in the main CP and make submissions both in IA and in the main CP.

Put up IA No. 28 & 47/2020 along with main CP on 28.02.2020.


MEMBER TECHNICAL


MEMBER JUDICIAL